



2026:AHC:1152

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3965 of 2025

Sanjay Kumar Yadav

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anurag Yadav, Ray Sahab Yadav
Counsel for Respondent(s)	:	C.S.C., Pradeep Singh

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Mridul Kumar, learned Standing Counsel for the State-respondents and Mr. Pradeep Singh, learned counsel for the respondent- Gram Sabha.

2. The instant public interest litigation has been filed for the following reliefs:

"i. issue a writ, order or direction in the nature of madamus directing the respondent- authorities to remove the illegal encroachment over the Gata No.1003 area 0.416 hectare as Pond in the revenue Village Pancahayat Duguna Post Katra Bazar Block Deegh District-Badohi expeditiously preferably within a stipulated period.

ii. issue a writ, order or direction in the nature of mandamus directing the respondent- authorities and remove illegal encroachment of private respondent no.6 as per Section 67 of the U.P. Revenue Code, 2006 expeditiously preferably within a stipulated period."

3. Learned counsel for the petitioner submitted that the plot no.1003 area 0.416 hectare is recorded as pond in the revenue records and private respondent no.6 is in illegal possession over the same, as such, appropriate direction be issued for removal of encroachment from the plot in question.

4. Mr. Mridul Kumar, learned Standing Counsel for the State placed the instruction dated 5.1.2026 sent by Sub-Divisional Officer, Gyanpur

Badohi before the Court which is taken on record.

5. Learned Standing Counsel on the basis of instruction dated 5.1.2026 submitted that three cases under Section 67 (1) of U.P. Revenue Code, 2006 have been registered against the persons who have been found possession over the same including the respondent no.6/ Hari Shankar Yadav. The particular of the cases which have been registered under Section 67 of U.P. Revenue Code, 2006 are as under:

"i. T202516670421063, Report Lekhpal vs. Hari Shankar Yadav.

ii. T202516670421064, Report Lekhpal vs. Tej Bahadur Yadav.

iii. T202516670421065, Report Lekhpal vs. Satya Narayan Yadav. "

He further submitted that next date fixed in the aforementioned proceeding is 16.1.2026, as such, proper action shall be taken by the authorities in accordance with law after disposal of the aforementioned cases.

6. Learned counsel for the petitioner submitted that appropriate direction be issued for expeditious disposal of the aforementioned proceeding in accordance with law.

7. Considering the entire facts and circumstances of the case, the instant public interest litigation is finally disposed of directing respondent no.4/ Tahsildar, Tahsil- Gyanpur, District- Badohi to decide the aforementioned three cases under Section 67 of U.P. Revenue Code, 2006 in accordance with law after affording proper opportunity of hearing to the parties expeditiously.

(Chandra Kumar Rai,J.)

January 6, 2026

Rameez